

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 11.11.2020

Appeal No. 249 of 2020

Varun Haresh Jashnani Appellant

Versus

Securities and Exchange Board of India ... Respondent

**With
Appeal No. 251 of 2020**

Poonam Haresh Jashnani Appellant

Versus

Securities and Exchange Board of India ... Respondent

**With
Appeal No. 252 of 2020**

Haresh Parmanand Jashnani Appellant

Versus

Securities and Exchange Board of India ... Respondent

**With
Appeal Lodging No. 137 of 2020**

Hareesh Parmanand Jashnani & Ors. Appellants

Versus

Securities and Exchange Board of India ... Respondent

Mr. Shrey Sancheti, Advocate with Ms. Aparna Wagle, Advocate i/b Alliance Law for the Appellants.

Mr. Mustafa Doctor, Senior Advocate with Mr. Anubhav Ghosh, Mr. Ravishekhar Pandey, Advocates i/b The Law Point for the Respondent.

ORDER :

1. The learned counsel for the appellants has prayed for an adjournment. We also find that rejoinder affidavit has not been filed. Accordingly, three weeks further time is allowed to the appellants to file rejoinder. List for final disposal on December 9, 2020.

2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C. K. G. Nair
Member

Justice M. T. Joshi
Judicial Member

11.11.2020
PTM